

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Srinagar)**

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**Subject: Order dated 09.07.2019 issued by Hon'ble the Chief Justice, in connection with PIL Nos. 13 & 14 of 2016 titled J&K High Court Bar Association V/s Union of India and Others.**

**ORDER**

**No:** 411

**Dated:** 11/07/2019

Whereas, Hon'ble the Chief Justice has been pleased to issue an Order dated 09.07.2019, on the administrative side in connection with the proceedings of PIL Nos. 13 & 14 of 2016 titled J&K High Court Bar Association V/s Union of India and others, wherein her Lordship has expressed her displeasure about the manner in which the Court files are being maintained, the manner in which proper noting of the Orders passed by the Hon'ble Supreme Court of India are not being marked and brought to the notice of concerned Benches.

Whereas, in this backdrop, her Lordship has expressed a need to draw a protocol regarding the manner in which the time bound matters that are being monitored by the Hon'ble Supreme Court of India or any other Forum or Authority are to be dealt by the Registry and the Court Staff.

Accordingly, Hon'ble the Chief Justice has been pleased to issue the following directions:-

- i. The Registrar Judicial of both wings of the High Court shall maintain records of all cases which are being monitored by the Supreme Court or where directions have been given by the Supreme Court which are required to be implemented or

where time bound reports have to be submitted to the Supreme Court or any other Forum or Authority.

- ii. The court files in these cases shall be marked appropriately in distinct marking by the concerned judicial branch, so that such cases are immediately identifiable.
- iii. It shall be the responsibility of the Bench Secretary to ensure that the orders and directions of the Supreme Court or any other Forum or Authority which are required to be complied with in any case are brought to the notice of the Bench hearing the matter.

The above directions be strictly complied in letter and spirit.

**By order.**

(Sanjay Dhar)  
Registrar General

No: 8940-SB/RS

Dated: 11/07/2019

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar.  
..... for information.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
6. All the Bench Secretaries of the Hon'ble High Court of J&K.  
.....for information and necessary/strict compliance.
7. CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official website of the High Court.

Registrar General